

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

IA 1821/2024 IA 1817/2024 (NEW IA) IA 1330/2024 IN C.P.
(IB)/1632(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **VISTRA ITCL INDIA LIMITED VS SATRA**
PROPERTIES INDIA LIMITED

Section 45(1), 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1821/2024 IA 1817/2024 IN C.P. (IB)/1632(MB)2019

- 1) Mr. Amit Tungare, Ld. Counsel for the Applicant and Ms. Vaishali Pathrikar, Resolution Professional of the Corporate Debtor are present.
None present for the Respondents, when the matter is called out.
- 2) The matter is coming up on the Board for the first time. In that view of the matter, Registry is hereby directed to serve Notice upon all the Respondents, clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Registry, Applicant herein is also directed to serve Notice upon all the Respondents, clearly

intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit enclosing therewith proof of service of Notice upon all the Respondents, well before the adjourned date.

- 4) Applicant is further directed to serve a copy of the present Interlocutory Application upon all the Respondents, forthwith, if not served earlier.
- 5) Respondents shall file and place on record Affidavit in Replies, well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 6) Stand over to 15.05.2024, for further consideration and hearing.

IA 1330/2024 IN C.P. (IB)/1632(MB)2019

- 1) Mr. Amit Tungare, Ld. Counsel for the Applicant and Ms. Vaishali Pathrikar, Resolution Professional of the Corporate Debtor are present. None present for the Respondents, when the matter is called out.
- 2) Ld. Counsel for the Applicant submits that even after granting various opportunities, Economic Offence Wing has not filed and placed on record Affidavit in Reply in the present matter.
- 3) In that view of the matter, we direct the Administrative Head of the Department of the Economic Offence Wing to look into the matter and ensure that the Reply has been filed and placed on record by the Economic Offence Wing.

- 4) Applicant shall serve a copy of this Order upon the Administrative Head of the Department of the Economic Offence Wing, for their Compliance.
- 5) Stand over to 15.05.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare